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Crl.A.No. 906 OF 2000  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
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ITEM No.101 Court No. 11 SECTION II  
(Part-Heard)

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No. 906/2000

Ayuub Appellant (s)

VERSUS

State of U.P. Respondent (s)  
( With Appln. for bail)

With  
Crl.A.No. 804/2001

Date : 06/02/2002 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.P.SETHI  
HON'BLE MR. JUSTICE K.G.BALAKRISHNAN

For Appellant (s) Mr. Himanshu Munshi, Adv.  
in Crl.A.906/2000

in Crl.A.804/2001 Mr. K.T.S.Tulsi, Sr.Adv.  
Ms. Sophia Baman, Adv.  
Mr. Rajan Narain, Adv.

For Respondent (s) Mr. Anoop G.Chaudhary, Sr.Adv.  
in Crl.A.906/2000  
in Crl.A.804/2000 Mr. T.N.Singh, Adv.  
Mr. A.S.Pundir, Adv.

State of U.P. Mr. Prakash Kumar Singh, Adv.

UPON hearing counsel the Court made the following  
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Mr. Himanshu Munshi, learned counsel for the appellant started his arguments at 11.15 a.m. and concluded at 11.45 a.m. Thereafter, Ms. Sophia Baman, learned counsel started her arguments at 11.45 a.m. and concluded at 12.15 p.m. After that, Mr. A.G.Chaudhary, learned senior counsel started his arguments and concluded at 2.35 p.m. whereafter Mr. K.T.S.Tulsi, learned senior counsel argued till 2.50 p.m. Hearing concluded. Judgment reserved.

.SP1

Anita

(Prem Prakash)  
Court Master